

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 4
(IB)-04(PB)/2019

IN THE MATTER OF:

Tirupati Build-Con Pvt. Ltd.
v.
VIL Ltd.

.... Applicant/petitioner
.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 02.01.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

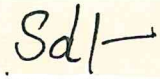
For the petitioner: Mr. Pankaj Bhagat, Adv.
For the Respondent(s): -

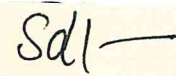
ORDER

Notice to show cause be issued as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor- respondent for 23.01.2019.

Process dasti only.

List for further consideration on 23.01.2019.


(M.M.KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)